

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

STARRED QUESTION NO:443  
ANSWERED ON:05.09.2011  
DEVELOPMENT OF SCHEDULED CASTES  
Adsul Shri Anandrao Vithoba;Premdas Shri

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether any guidelines are in existence regarding utilization of funds earmarked for the development of Scheduled Castes;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints regarding alleged diversion of funds meant for the welfare of the Scheduled Castes in the country; and
- (d) if so, the details thereof alongwith the action taken by the Government in this regard, State/Union Territory-wise?

**Answer**

MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK)

(a) to (d): A statement is laid on the Table of the House.

Statement in answer to parts (a) to (d) of the Lok Sabha Starred Question No.443 for answer on 5.9.2011 regarding Development of Scheduled Castes, by S/Shri Premadas and Anandrao Adsul.

(a) Yes, Sir.

(b) Planning Commission's guidelines regarding Scheduled Caste Sub Plan (SCSP), inter-alia, include:

(i) Earmarking outlay under SCSP, out of the total Plan outlay, at least in proportion to the population of Scheduled Castes in total population;

(ii) Purposes for which SCSP outlay may be utilized: and

(iii) Showing allocation earmarked under SCSP, under a separate minor head in the budget, and treating it as non-divertible.

(c) & (d) Government had received information regarding alleged diversion of funds allocated under SCSP, by the Government of the National Capital Territory (GNCT) of Delhi. An amount of Rs.678.91 crore spent by GNCT of Delhi for Commonwealth Games projects during 2006-07 to 2010-11, was shown as expenditure under SCSP, on the assumption that benefits of the projects would also be availed by SCs. GNCT has been advised to take appropriate action in this regard